

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

STARRED QUESTION NO:446  
ANSWERED ON:24.04.2015  
FDI POLICY IN E-COMMERCE SECTOR  
Shanavas Shri M. I.

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) the present policy regulating the Foreign Direct Investment (FDI) in e-Commerce Sector including the total FDI inflow in the sector during the last three years;
- (b) whether the present policy restricts e-commerce companies from offering services directly to retail consumers in the country and if so, the details thereof along with the reasons therefor;
- (c) whether the Government has taken initiatives to relax the FDI norms in the e-Commerce Sector with Japan in particular and other countries in general and if so, the details thereof;
- (d) whether the Government has received proposals from some of the countries to ease FDI norms in the sector; and
- (e) if so, the details thereof and the action taken/being taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF COMMERCE AND INDUSTRY  
(SHRIMATI NIRMALA SITHARAMAN)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 446 FOR ANSWER ON FRIDAY, THE 24TH APRIL, 2015 REGARDING 'FDI POLICY IN e-COMMERCE SECTOR'

a) & (b): As per the extant FDI policy, FDI up to 100% under the automatic route is permitted in companies engaged in e-commerce provided that such companies would engage only in Business to Business (B2B) e-commerce and not in retail trading. FDI in retail sector has been opened in a calibrated manner and the government has not permitted FDI in Business to Consumer (B2C) e-commerce. Exclusive data in respect of FDI inflow in the sector is not centrally maintained.

(c) & (d): No, Madam.

(e): Does not arise.